

अण्डमान तथा निकोबार राजपत्र  
ANDAMAN AND NICOBAR GAZETTE



असाधारण

EXTRAORDINARY

प्राधिकार से प्रकाशित

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ANDAMAN AND NICOBAR ADMINISTRATION  
Chief Commissioner's Secretariat

NOTIFICATION

*Port Blair, the 31st May, 1969 / Jyaistha 10, 1891.*

No. 61/3/F. No 50-8/68-J (I)—In exercise of the powers conferred by Section 10 of the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956 (Regulation No. 3 of 1956), I, H. S. Butalia, Chief Commissioner, Andaman and Nicobar Islands hereby make the following amendment to the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Rules, 1957.

AMENDMENT :—In the said Rules, for the existing Rule 11, the following shall be substituted.

II. FEES FOR PASSES AND LICENCES.—No pass or licence shall be granted unless the fee in respect thereof as indicated below has been paid to Government, namely :—

Details of pass, etc.	Rate of fees.
(i) A pass to be granted to a settler selected for settlement in Andaman and Nicobar Islands under the Accelerated Development Programme of the Ministry of Labour, Employment and Rehabilitation (Deptt. of Rehabilitation)	Nil
(ii) Subject to item (i) above a pass to be granted for a period not exceeding one month	
(iii) A pass other than a pass specified at item (i) or (ii) above	Re. 1/- Rs 5/-
(iv) Renewal of pass	The same fee as for the original grant of a pass
(v) A licence for general trade or business	Rs. 500/-
(vi) A licence for miscellaneous trade	Rs. 500/-

H. S. BUTALIA,

*Chief Commissioner,*

*Andaman and Nicobar Islands.*

By order and in the name of Chief Commissioner,

B. C. ACHARI,

*Assistant Secretary to the Chief Commissioner*